

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 111 of 2011

Santosh Singh, son of late Malkit Singh, resident of Qr. No.-1158 12C,
B.S.City, PO and PS and District –Bokaro Steel City, Bokaro, Jharkhand
..... Petitioner

-- Versus --

1.State of Jharkhand
2.Dhananjay Kumar Singh, s/o Ramashish Singh, r/o Near BRL Gate,
Ranchi Road, Near Police Station Ramgarh, PO-Ranchi Road, District-
Ramgarh Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- ----
For the State :- Mr. Vibhuti Sahay, APP

3/05.04.2021 None appears for the petitioner.

Mr.Vibhuti Sahay, the learned counsel appears for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received whereby it has been informed that one of the accused namely, Santosh Singh surrendered before the court on 15.02.2018. After that the split up case record of Santosh Singh was fixed for before charge evidence. After collecting evidence, the charges u/s 406, 420, 34 of I.P.C has been framed against the accused namely, Santosh Singh on 29.02.2020 and now the case record is pending for after charge evidence. This matter is of the year 2011.

In view of the status report, no relief at this stage can be extended to the petitioner.

Accordingly, the instant criminal miscellaneous petition is dismissed.

(Sanjay Kumar Dwivedi, J)

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